

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.110
IB-204(ND)/2021

IN THE MATTER OF:

Union Bank of India

....FINANCIAL CREDITOR

Vs.

Supertech Ltd.

....RESPONDENT

SECTION

U/s 7 of IBC, 2016

Order delivered on 17.08.2021

CORAM:

SHRI P.S.N PRASAD

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Appellant

: Mr. Alok Kumar Advocate.

For the Respondent

: Mr. Mukund Rawar, Proxy Counsel.

ORDER

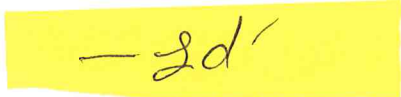
Heard the submissions made by the Counsel for the Petitioner as well as Proxy Counsel for the Corporate Debtor. On verification of the e-portal of the Tribunal, no Vakalatnama of the Corporate Debtor is found.

The Proxy Counsel (Mr. Mukund Rawat, Registration No. D1895 of 2019) for the Corporate Debtor is directed to inform the main Counsel to take steps for filing Vakalatnama as well as for filing reply in the matter during the course of the day and also forward a copy of the Vakalatnama as well as a copy of the reply in the matter by email to the Court Officer and also serve by email an advance copy to the Counsel for the Union Bank of India. It is made clear that no further extension of time will be granted in the matter because in the previous order dated 02.07.2021 “*one month is granted to the Counsel for the Corporate Debtor for the purpose to complete their pleadings.*” The Proxy Counsel



for the Corporate Debtor may also send written communications to the arguing Counsel that the matter will be heard on merits.

List the matter on 19.08.2021.



(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)



(P.S.N PRASAD)
MEMBER (JUDICIAL)